

IN THE HIGH COURT OF SIKKIM

ORDER SHEET

Writ Petition (C).....No. 23 of 2006

Bhim Bahadur Pradhan.....Petitioner / Applicant

Versus

State of Sikkim & Others..... Respondents

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
01.	9.6.2006	<p>Upon hearing Mr. B. Sharma, learned Senior Counsel assisted by Mr. Jiwan Kharga, learned Counsel appearing on behalf of the Petitioner and also upon hearing Mr. J. B. Pradhan, learned Government Advocate for the State – Respondent Nos. 1 and 2 at some length, Mr. Sharma in his usual frankness submitted that the Petitioner may be allowed to withdraw this petition with liberty to approach the competent authority in the matter. In our considered view, the prayer is reasonable and is allowed.</p> <p style="text-align: center;"><i>and by it</i></p>	
		<p>The case is closed on withdrawal with liberty to go to the competent Civil Court, if so advised. No costs.</p> <p style="text-align: center;"><i>approach in</i></p>	
		<p style="text-align: center;"><i>N. S. Singh</i></p> <p style="text-align: center;">(N. S. Singh) Acting Chief Justice</p> <p style="text-align: center;"><i>A. P. Subba</i></p> <p style="text-align: center;">(A. P. Subba) Judge</p>	
At/			